

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 52/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu, V. Member**

Date of Order: 26th July, 2024

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2009 with respect to transmission licence to Koppal II Gadag II Transmission Limited.

**And
In the matter of**

Koppal II Gadag II Transmission Limited,
(now Known as POWERGRID Koppal Gadag Transmisison Limited)
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110 016

Address for correspondence:
ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001, Haryana

...Petitioner

Vs

1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001, Haryana

2. PFC Consulting Limited,
9th Floor, A-Wing, Statesman House,
Connaught Place, New Delhi- 110001

3. Tata Power Renewable Energy Limited,
B, 6th floor, 34 Sant Tukaram Road
Maharashtra

4. Scatec India Renewables One Pvt. Limited,
Atelier Airport Office Suites, Suite 4,
Level 2, (Ground Floor), Worldmark 2,
Asset 8, Aerocity, NH 8, New Delhi-110037

- 5. Torrent Saurya Urja 2 Pvt. Limited,**
SUGEN Mega Power Project,
Torrent Power Ltd., Village Akhakhhol,
Dist Surat- 394155
- 6. ABREL (RJ) Projects Limited,**
8th Floor, Parsvnath Capital Towers,
Bhai Vir Singh Marg, New Delhi
- 7. VEH Green Energy Pvt. Limited,**
9th Floor, My Home Twitza, Plot No.
30/A, TSIIIC, Hyderabad Knowledge
City, Raidurga, Hyderabad-500081
- 8. JSP Green Wind 1 Pvt. Limited,**
A-2, Shaheed Jeet Singh Marg,
National Trust of Handicapped,
Qutab Institutional Area, New Delhi 110067
- 9. Aditya Birla Renewables Subsidiary Limited,**
8th Floor Parsvnath Capital Towers
Bhai Vir Singh Marg, New Delhi
- 10. Tata Power Renewable Energy Limited,**
B, 6th floor, 34 Sant Tukaram Road,
Maharashtra
- 11. TP Saurya Limited,**
B, 6th floor, 34 Sant Tukaram Road
Maharashtra
- 12. Halvad Renewables Private Limited,**
1st Floor, Eastern Wing, Thapar House,
124, Janpath, Delhi
- 13. Green Infra Wind Energy Limited,**
5th Floor, Tower C, Building No. 8,
DLF Cybercity, Gurgaon-122002
- 14. SolarXL Beta Energy Private Limited,**
The Oberoi Center, Building 11,
Level 6, DLF Cyber City, Phase-II,
Gurgaon-122002
- 15. Project Nine Renewable Power Private Limited,**
S 2904, 29th floor, World Trade Center,
Brigade Gateway Campus, #26/1,
Dr. Rajkumar Road, Malleswaram-Rajajinagar
Bangalore – 560 055
- 16. Serentica Renewables India Private Limited,**

9th Floor, DLF Cyber Park, Sector-20,
Udyog Vihar, Phase-3,
Gurugram-122008

17. Greenko KA01 IREP Private Limited,
15th Floor, Hindustan Times House,
18-20 KG Marg, Delhi

18. Andhra Pradesh Power Purchase Coordination Committee,
Andhra Pradesh Power Co-ordination Committee,
Vidyut Soudha, Gunadala,
Vijayawada-520004, Andhra Pradesh

19. Bangalore Electricity Supply Company,
Corporate Office, BESCOM K.R.Circle
Bangalore-560001

20. Gulbarga Electricity Supply Company,
Gulbarga Electricity Supply Company,
Gulbarga-585102.

21. Hubli Electricity Supply Company,
HESCOM, Navanagar, P.B Road,
Hubballi-580025

22. Mangalore Electricity Supply Company,
3rd Floor, MESCOM Bhavan, Corporate Office,
MESCOM, Kavoor Cross Road, Bejai,
Mangalore- 575 004

23. Chamundeswari Electricity Supply Company Limited,
CESC Mysore, Corporate Office,
#29, Vijayanagara 2nd Stage, Hinkal,
Mysuru-570017.

24. KSEB Limited,
Kerala Electricity Board, Vydyuthi Bhavanam,
Pattom, Thiruvananthapuram,
Pin: 695004, Kerala.

25. Tamil Nadu Generation and Distribution Company Limited,
Chief Financial Controller/Revenue / Eastern Wing,
7th Floor, NPKRR Maaligai,144, Anna Salai,
Chennai - 600 002

26. Telangana State PC Committee,
Vidyut Soudha, Khairathabad,
Hyderabad-500082, Telangana

27. Puducherry Electricity Department,
1st Floor, Main Building, Electricity Department,

Govt of Puducherry,
Puducherry-605001

28. Goa Electricity Department-SR

Electricity Department, Division No: III,
Curti, Ponda- 403401, Goa.

29. HVDC, Kolar, Power Grid Corporation of India Limited,

SRTS# II, Pragati Mahalakshmi,
South Block, (2nd & 3rd Floor),
No.62, Bangalore, 560001, Karnataka

30. Thermal Powertech Corporation India,

Door No. 6-3-1090, 2nd Floor, C Block,
Tsr Towers, Raj Bhavan Road,
(Opposite Villae Marie College)
Somajiguda, Hyderabad - 500082

31. SAIL-Salem Steel Plant,

Salem Steel Plant,
Steel Authority of India Limited,
Salem - 636 013

32. Sembcorp Gayatri Power Limited,

6-3-1090, 5th Floor, A Block,
TSR Towers, Raj Bhavan Road,
Somajiguda, Hyderabad.

33. South Western Railway,

Office of Senior Divisional Electrical Engineer,
Divisional Railway Manager Building,
Traction Distribution Branch, Ground Floor,
Adjacent to City Railway Station, Bengaluru- 560 023

34. Pugalur HVDC Station, POWERGRID,

HVDC-Pugalur Nochipalayam Post,
Sirukinar Village Dharmapuram Taluk,
Tiruppur -638706, Tamil Nadu

35. Thrissur HVDC Station, POWERGRID,

Chief General Manager, HVDC-THRISSUR substation,
Power Grid Corporation of India Limited,
Near Cashew Research Station,
Mannuthy Thannikudem Road,
Madakathara, Thrissur-680651, Kerala

.....Respondents

Parties present:

Shri L. Aditya Mahesh KGTL
Shri Sankalp Sharma, KGTL
Ms. Suparna Srivastava, Advocate, CTUIL

Ms. Divya Sharma, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, Koppal II Gadag II Transmission Limited (now known as POWERGRID Koppal Gadag Transmission Limited) has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State Transmission System for the “Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A & B) and Gadag-II (Phase- A) in Karnataka” on a Build, Own, Operate, and Transfer (BOOT) basis (hereinafter referred to as “the Project”) consisting of the following elements:

A. Transmission System for Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A) and Gadag-II (Phase- A) in Karnataka

Sr. No	Name of the Transmission Element	Scheduled COD
A1	<p>Establishment of 765/400 kV 2x1500 MVA, 400/220 kV, 2x500 MVA Koppal-II (Phase- A) Pooling Station with provision of two (2) sections of 4500 MVA each at 400 kV level and provision of four (4) sections of 2500 MVA each at 220 kV level</p> <p>765/400 kV, 1500 MVA, ICTs –2 Nos. (7x500 MVA including 1 spare unit)</p> <ul style="list-style-type: none">• 765 kV ICT bays – 2 Nos.• 400 kV ICT bays – 2 Nos.• 400/220 kV, 500 MVA, ICTs – 2 Nos.• 400 kV ICT bays – 2 Nos.• 220 kV ICT bays – 2 Nos.• 765 kV line bays – 2 Nos. (at Koppal-II for termination of Koppal-II-Narendra (New) 765 kV D/c line)	24 months from SPV transfer

	<ul style="list-style-type: none"> • 220 kV line bays – 4 Nos. • 220 kV Bus Coupler (BC) Bay –1 No. • 220 kV Transfer Bus Coupler (TBC) Bay – 1 No. <p>Future Space Provisions: (Including space for Phase-B)</p> <ul style="list-style-type: none"> • 765/400 kV, 1500 MVA, ICTs – 5 Nos. • 765 kV ICT bays – 5 Nos. • 400 kV ICT bays – 5 Nos. • 400/220 kV, 500 MVA, ICTs – 10 Nos. • 400 kV ICT bays – 10 Nos. • 220 kV ICT bays – 10 Nos. • 765 kV line bays – 8 Nos. (with provision for SLR) • 400 kV line bays – 14 Nos. (with provision for SLR) • 220 kV line bays – 12 Nos. • 220 kV Bus Sectionalizer: 3 sets • 220 kV Bus Coupler (BC) Bay – 3 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 3 Nos. • 400 kV Bus Sectionalizer: 1 set 	
A2	<p>Koppal-II PS – Narendra (New) 765 kV D/c line with 240 MVar SLR at Koppal-II PS end</p> <ul style="list-style-type: none"> • 765 kV line bays – 2 Nos. (GIS) [at Narendra (New)] • 765 kV, 240 MVar SLR at Koppal-II PS – 2 Nos. (7x80 MVar including 1 switchable spare unit) 	
A3	<p>2x330 MVar (765 kV) & 2x125 MVar (400 kV) bus reactors at Koppal-II PS</p> <ul style="list-style-type: none"> • 765 kV, 330 MVar Bus Reactor – 2 Nos. (7x110 MVar including 1 switchable spare unit for both bus reactor and line reactor) • 765 kV Bus Reactor bays – 2 Nos. • 420 kV, 125 MVar Bus Reactors – 2 Nos. • 420 kV, 125 MVar Bus Reactor bays – 2 Nos 	
A4	<p>Establishment of 400/220 kV, 2x500 MVA Gadag-II (Phase -A) Pooling Station</p> <ul style="list-style-type: none"> • 400/220 kV, 500 MVA ICTs – 2 Nos. • 400 kV ICT bays – 2 Nos. • 220 kV ICT bays – 2 Nos. • 400 kV line bays – 2 Nos. (at Gadag-II for termination of Gadag-II – Koppal-II line) • 220 kV line bays – 4 Nos. • 220 kV Bus Coupler (BC) Bay –1 No. • 220 kV Transfer Bus Coupler (TBC) Bay – 1 No. <p>Future Space Provisions:</p> <ul style="list-style-type: none"> • 400/220 kV, 500 MVA, ICTs – 10 Nos. • 400 kV ICT bays – 10 Nos. • 220 kV ICT bays – 10 Nos. • 400 kV line bays – 6 Nos. (with provision for SLR) • 220 kV line bays – 10 Nos. • 220 kV Bus Sectionalizer: 3 set 	

	<ul style="list-style-type: none"> • 220 kV Bus Coupler (BC) Bay – 3 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 3 Nos. 	
A5	Gadag-II PS – Koppal-II PS 400 kV (Quad Moose) D/c line <ul style="list-style-type: none"> • 400 kV line bays - 2 (at Koppal-II) 	
A6	2x125 MVA 420kV bus reactors at Gadag-II PS <ul style="list-style-type: none"> • 420 kV, 125 MVA bus reactors – 2 Nos. • 420 kV, 125 MVA bus reactor bays – 2 Nos 	

B Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-B) in Karnataka

Sr. No	Name of the Transmission Element	Scheduled COD
B1	Koppal-II PS – Raichur 765 kV D/c line with 330 MVA SLR at Koppal-II PS end <ul style="list-style-type: none"> • 765 kV line bays – 2 Nos. (at Koppal- II) • 765 kV line bays – 2 Nos. (at Raichur) • 765 kV, 330 MVA SLR at Koppal-II PS – 2 Nos. (6x110 MVA) • Switching equipment for 765 kV, 330 MVA SLR – 2 Nos. 	24 months from SPV transfer
B2	Augmentation by 2x1500 MVA, 765/400 kV ICTs at Koppal-II PS <ul style="list-style-type: none"> • 765/400 kV, 1500 MVA ICTs – 2Nos. • 765 kV ICT bays – 2 Nos. • 400 kV ICT bays – 2 Nos. 	
B3	Augmentation by 2x500 MVA, 400/220 kV ICTs at Koppal-II PS. <ul style="list-style-type: none"> • 400/220 kV, 500 MVA, ICTs – 2 Nos. • 400 kV ICT bays – 2 Nos. • 220 kV ICT bays – 2 Nos. • 220 kV line bays – 4 Nos. • 220 kV Bus Sectionalizer: 1 set • 220 kV Bus Coupler (BC) Bay – 1 No. • 220 kV Transfer Bus Coupler (TBC) Bay – 1 No. 	

Note:

1. Powergrid shall provide space for 2 No. of 765 kV line bays at Raichur for termination of Koppal-II PS – Raichur 765 kV D/c line.

2. Implementation timeframe: 24 Months from the date of transfer of SPV to the successful bidder.”

2. The Petitioner has made the following prayers:

“(a) Grant Transmission Licence to the Applicant; and

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A & B) and Gadag-II (Phase- A) in Karnataka” as per the Sharing of Inter-State Transmission Charges and Losses CERC Regulations, 2020 and any other amendment thereon issued from time to time by CERC.

(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the 2009 Transmission Licence Regulations, in its order dated 2.7.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 2.7.2024 are extracted as under:

“44. Accordingly, as per the proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs by 14.12.2023. Though Lol was issued on 5.12.2023, BPC vide its letter dated 26.12.2023 in terms of proviso to Clause 2.15.2 of RfP has extended the date up to 26.12.2023 for completion of the activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 126.00 crore on 26.12.2023 and acquired hundred percent equity-holding in the applicant company on 26.12.2023 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 26.12.2023. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission license on 10.1.2024.

45. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for the transmission system as described in para 1 of

this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 16.7.2024.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published on 9.7.2024 in all editions of the Hindu (English) and Hindustan (Hindi). No suggestions/ objections have been received from members of the public in response to the public notice.

5. The case was called out for a hearing on 22.7.2024. It was submitted by the representative of the Petitioner that, in response to a public notice published by the Commission, no objection had been received. The learned counsel for the CTUIL submitted that the Commission vide its order 2.7.2024 has already dealt with the objections regarding regulation approval of the transmission scheme, etc. raised by the Respondent, TANGEDCO and the Commission may grant the transmission licence to the Petitioner company.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 2.7.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received.

CTUIL, in its letter dated 29.1.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the 2009 Transmission Licence Regulations (now repealed) for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Koppal Gadag Transmission Limited,' for the grant of a transmission licence in order to implement the transmission system for "Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A & B) and Gadag-II (Phase- A) in Karnataka" on a Build, Own, Operate, and Transfer basis as per the details given in paragraph 1 above

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the 2024 Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network

Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof.

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract of a copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

12. Petition No. 52/TL/2024 is allowed in terms of the above.

Sd/-
(Ramesh Babu V)
Member

sd/-
(Jishnu Barua)
Chairperson